

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 315 of 2013

Dated : 27th March, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s Torrent Power Ltd.

.... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Arora

Counsel for the Respondent(s) : Mr. M.S.Ramalingam for R-1
Ms. Swapna Seshadri for R.4

ORDER

Reply has been filed by the Respondent Nos. 1 & 4.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 11.04.2014 after serving copy on the other side.

Post the matter on **22.04.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/kt